

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 314
86/59/ND/2019

IN THE MATTER OF:

M/s. H.K. & Sons Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Niho Construction Ltd. & ors.

.... Respondent

Order under Section 59 of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Sumeet Kaur, Ms. Jyoti Khurana Advs.

For Respondent : Mr. Imtiyaz Adv.

ORDER

Two weeks further time granted to comply with the order dated 17.07.2023.

List the matter **on 10.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)